

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF  
**Supreme Vasai Bhiwandi Tollways Private Limited.**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Supreme Vasai Bhiwandi Tollways Private Limited
2.	Date of incorporation of corporate debtor	01/05/2013
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200HR2013PTC048979
5.	Address of the registered office and principal office (if any) of corporate debtor	510, 5th Floor, ABW Tower, IFFCO Chock, MG Road, Gurgaon Haryana 122002 IN
6.	Insolvency commencement date in respect of corporate debtor	22-12-2022
7.	Estimated date of closure of insolvency resolution process	19-06-2023 The Hon'ble High Court of Punjab and Haryana vide its order dated 26th December, 2022 in CM-5968-CWP-2023 in/ and CWP-30348-2022 stayed the Corporate Insolvency Resolution Process (CIRP) and the stay was withdrawn effective 15th May, 2023 vide order dated 01st May, 2023. So, the period of CIRP is excluded from 26 <sup>th</sup> December, 2022 to 14 <sup>th</sup> May, 2023. <b>Hence, the estimated date of closure of CIRP after exclusion is 06<sup>th</sup> November, 2023.</b>
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajesh Lihala, Registration No. IBBI/IPA-001/IP-P00525/2017-18/10950
9.	Address and e-mail of the interim resolution professional, as registered with the Board	11, Crooked Lane, Kolkata-700069, West Bengal, India <b>Email: lihalaco@gmail.com</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	11, Crooked Lane, Kolkata-700069, West Bengal, India <b>Email: lihalaco@gmail.com</b>
11.	Last date for submission of claims	25.05.2023 (reason as stated in para 7)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (b) NA

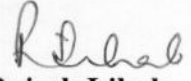
Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process of the Supreme Vasai Bhiwandi Tollways Pvt. Ltd. on 22.12.2022.

The creditors of Supreme Vasai Bhiwandi Tollways Pvt. Ltd., are hereby called upon to submit their claims with proof on or before 25.05.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



**Rajesh Lihala**

**Interim Resolution Professional of  
Supreme Vasai Bhiwandi Tollways Pvt. Ltd.  
IBBI/IPA-001/IP-P00525/2017-2018/10950  
AFA Valid till 28/12/2023**

**Date: 16/05/2023**

**Place: Kolkata**